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HIGH COURT OF KARNATAKA



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Status: **Pending**

Case Number: **WP 23778/2026**
(KAHC010531512026)

Classification: **KLR RES**

Date of Filing: **31/07/2026**
12:38:21

Petitioner: **VED VIGNAN MAHA**
VIDYA PEETH TRUST

Petitioner Advocate: **SUMANA**
NAGANAND

Respondent: **STATE OF**
KARNATAKA

Respondent Advocate:

Filing No.: **WP 24121/2026**

Judge: **E.S.INDIRESH**

Last Posted For: **PRELIMINARY**
HEARING

Last Date of Action: **31/07/2026**

Last Action Taken: **NOTICE**

Next Hearing Date: **17/08/2026**

Daily Orders: WP 23778/2026

1	<u>31/07/2026</u>	E.S.INDIRESH	NOTICE
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Issue emergent notice to the respondent Nos. 3 to 13.

Per contra, learned Additional Government Advocate appearing for the respondent-State while referring to the reasons assinged in the impugned order at dated 17.07.2026 (Annexure- C) as to the constitution of the committee and hence, acquisition has been made against the petitioner as to the encroachment therein.

In the light of the submission made by the learned counsel appearing for the parties, and on careful consideration of the order dated 09.09.2025 in W.P.No.15264 of 2023, this court at paragraphs 2 and 3 held as follows:

In furtherance of the same, it is appears that impugned order Annexure- C has been passed by the respondent-authorities. It is also well settled principle in law that if any acquisition has been made against any person much less the petitioner herein as to the encroachment of the land belonging to the Government, under such circumstances, the joint survey has to be conducted in the presence of the persons aggrieved (petitioner in this writ petition) and thereafter,... respondent-authorities have to take decision in the matter.

It appears from the impugned order at Annexure- C that, said process/procedure has not been followed by the respondent-authorities. In that view of the matter, there shall be stay of the impugned order dated 17.07.2026 (Annexure-C) till the next date of hearing.